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CUTTACK, FRIDAY, DECEMBER 17, 1943

SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

PUBLISHED UNDER THE AUTHORITY OF THE
HIGH COURT OF JUDICATURE AT PATNA

NOTIFICATION

CIVIL COURT HOLIDAYS FOR 1944

The 6th December 1943

No. 32-S.—The following list of days to be observed in the year 1944 as closed holidays in the subordinate Civil Courts in Orissa has been prepared and is published by the High Court of Judicature at Patna in the exercise of the power vested in it by section 15 of Act XII of 1887:—

Names of holidays	English date	Days of the week	Remarks
New Year's Day	January 1st ..	Saturday	
The day following the New Year's Day.	January 2nd ..	Sunday	To be observed only in the ex-Madras area
Muharram	January 6th and 7th.	Thursday and Friday ..	The dates may be changed by the District Judge, if necessary. Two days more are to be observed as local holidays for Muhammadan employees only in the judgeship of Cuttack-Sambalpur. In the judgeship of Ganjam-Puri only one day, viz., 7th of January or such other day as may be fixed by the District Judge according to the visibility of the moon will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Pus Purnima	January 10th ..	Monday	To be observed only in the district of Sambalpur.
Pongal	January 13th to 15th.	Thursday to Saturday ..	To be observed only in the ex-Madras area. The dates may, if necessary, be changed by the District Judge
Basant Panchami	January 29th ..	Saturday	The date may be changed by the District Judge, if necessary.
Shivaratri or Mahashivaratri..	February 22nd	Tuesday	One day more, (i.e., 23rd February) is to be observed as a holiday in Puri.
Ash Wednesday	February 23rd	Wednesday	Sectional holiday for Christians in the ex-Madras area only.
Fatiha Duazdahum	March 7th	Tuesday	The date may be changed by the District Judge, if necessary. In Puri it is to be observed as a holiday for Muhammadans only.
Holi (or Dol-Jatra) or Dolo Purnima.	March 8th to 11th.	Wednesday to Saturday..	Only three days at Jajpur and at Bhadrak, and two days in the ex-Madras area. The dates are to be fixed by the District Judge.
Baruni Gangasnan	March 22nd ..	Wednesday	To be observed at Jajpur and at Bhadrak only.
Telugu New Year's Day	March 25th ..	Saturday	To be observed only in the ex-Madras area
Good Friday to Easter Monday.	April 7th to 10th.	Friday to Monday	
Tamil or Oriya New Year's Day or Chait Sankranti.	April 13th ..	Thursday	
Chandan Jatra	April 25th ..	Tuesday	To be observed only in Puri.
Summer Vacation	May 15th to June 17th.	Monday to Saturday	
Sital or Jamai Sasthi	May 28th ..	Sunday	To be observed in Sambalpur only. Included in the Summer Vacation.
King Emperor's Birthday	The day which may be fixed for the celebration in India of the King Emperor's birthday will be notified separately in due course by the Provincial Government.
Snan Jatra	June 6th ..	Tuesday	To be observed in Puri only.

Names of holidays	English date	Days of the week	Remarks
Rath Jatra	June 22nd ..	Thursday ..	The day preceding the Rath Jatra day (i.e., 21st June) also is a holiday in Puri.
Ulta Rath	June 30th ..	Friday ..	If the eclipse is visible in the area To be observed only in the ex-Madras area and in Sambalpur. Not to be observed in Puri. In the judgship of Cuttack-Sambalpur it is to be observed as a local holiday for Muhammadan employees only. The date may be changed by the District Judge, if necessary.
Solar Eclipse	July 20th ..	Thursday ..	
Shravana Purnima or Avani Avittam or Rakhi Baudhan.	August 4th ..	Friday ..	
Shabi-Barat	August 5th ..	Saturday ..	
Janmastami	August 11th and 12th.	Friday and Saturday ..	In the ex-Madras area and in Sambalpur only one day. The date may be fixed by the District Judge.
Binayak Chatruthi or Ganesh Chaturthi.	August 22nd ..	Tuesday ..	Not to be observed in Sambalpur.
Navanna	August 25th ..	Friday ..	To be observed only in the district of Sambalpur. The date may be changed by the District Judge.
Sunia	August 31st ..	Thursday ..	Not to be observed in the ex-Madras area and in Sambalpur. The date may be changed by the District Judge.
Mahalava Amabasya	September 17th ..	Sunday ..	To be observed only in the judgship of Cuttack-Sambalpur and in Puri. The date may be changed by the District Judge.
Id-ul-Fitr	September 19th and 20th.	Tuesday and Wednesday ..	
Durga Puja or Ayudha Puja.. (including Kumar Purnima).	September 22nd to October 3rd.	Friday to Tuesday ..	To be observed only in the judgship of Cuttack-Sambalpur (excepting the district of Sambalpur). The date may be changed by the District Judge.
Kali Puja or Dipavali	October 16th ..	Monday ..	
Ras Purnima	October 31st ..	Tuesday ..	
Prathamastami	November 8th ..	Wednesday ..	To be observed only in the judgship of Cuttack-Sambalpur (excepting the district of Sambalpur). The date may be changed by the District Judge.
Lakshmi Puja	November 23rd ..	Thursday ..	To be observed only in the ex-Madras area. The date may be changed by the District Judge.
Id-uz-Zoha or Bakrid	November 27th and 28th.	Monday and Tuesday ..	If the moon be visible on the 16th November, the courts will be closed on November 26th and 27th. In the judgship of Ganjam-Puri only one day, i.e., November 27th or such other day as may be fixed by the District Judge according to the visibility of the moon, will be observed as a general holiday and one day more will be allowed as a holiday for Muhammadans only.
Christmas Holidays (including Muharram.)	December 24th to 31st.	Sunday to Sunday ..	

Note—In the Regular Civil Courts in the Nawapara subdivision of the district of Sambalpur the holidays to be observed are those which are prescribed from time to time for the executive courts of the subdivision.

HOME DEPARTMENT NOTIFICATIONS

The 11th December 1943

No. 3992-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
J. BOWSTEAD
Chief Secretary to Government

DEPARTMENT OF LABOUR

New Delhi, 22nd November 1943

No. L.R. 72 16—In pursuance of sub-section (3) of section 7 of the Essential Services (Maintenance) Ordinance, 1941 (No. XI of 1941) and in supersession of the notification of the Government of India in the late Defence Co-ordination Department No. 1202-SM/42, dated the 14th March 1942, the Central Government is hereby pleased to authorise all gazetted officers of State-managed Railways not below District rank to make complaints in respect of offences under the said Ordinance.

H. C. PRIOR
Secretary to the Govt. of India

By order of the High Court
M. YAHYA
For Registrar

The 14th December 1943

No. 4018-C.—The following notification by the Government of the Punjab is republished for general information.

By order of the Governor
J. BOWSTEAD

Chief Secretary to Government

GENERAL

PROSCRIPTION

Lahore, 22nd November 1943

No. 3081-43/3466—12531-P.B.—In exercise of the powers conferred by section 19 of the Indian Press (Emergency Powers) Act, XXIII of 1931, the Governor of the Punjab declares to be forfeited to His Majesty all copies, wherever found, of a book in English entitled "Five Letters of Narahari Parikh Concerning the Struggle For Freedom" written and published by Narahari Dwarkadas Parikh in Gujarati and translated and published in English by Sam M. Neksatkhan, Gandhi Jayanti, 1943, and all other documents containing copies, reprints or translations of, or extracts from, the said book on the ground that it contains matter of the nature described in clauses (d) and (f) of sub-section (1) of section 4 of the said Act, read with section 16 of the Criminal Law Amendment Act, XXIII of 1932.

F. C. BOURNE
Chief Secretary to Government, Punjab

The 15th December 1943
No. 4027-C.—The following notification by the Government of United Provinces, is republished for general information.

By order of the Governor
 J. BOWSTEAD
Chief Secretary to Government
 HOME DEPARTMENT (POLICE)
 MISCELLANEOUS

Lucknow, 3rd December 1943

No. 1881-Z/VIII-1163—1943.—In exercise of the powers conferred by section 99-A of the Criminal Procedure Code the Governor is pleased to declare the book in Hindi entitled "Vijaya Pataka" (pages 264) written by Ram Chandra Sharma "Veer" published by the Akhil Bharatiya Adarsha Hindu Sangh Madhya Prantiya Shakha Sagar, and printed by Shyam Sundar Sharma at the Shanti Press, Agra, every copy thereof and all other documents containing copies, reprints and translations of or extracts from the said document, forfeited to His Majesty on the ground that the said book contains matter the publication of which is punishable under section 153-A of the Indian Penal Code.

By order
 D. S. BARRON
Secretary

FINANCE DEPARTMENT NOTIFICATION

The 15th December 1943

No. 28277-F.—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor
 V. RAMANATHAN
Deputy Secretary to Government
Simla, 25th November 1943

No. F. 23 (7)-R. II/43—The following resolution by the Secretary of State for India is published for general information:—

THE INDIAN CIVIL SERVICE PROVIDENT FUND RULES, 1942

I, Leopold Charles Maurice Stennet Amery, one of His Majesty's Principal Secretaries of State, in virtue of the powers conferred by section 247(1) and section 250 (1) of the Government of India Act, 1935, hereby make, with the concurrence of my advisers, the following amendments to the Indian Civil Service Provident Fund Rules, 1942, namely—

1. After rule 3, there shall be inserted the following rule:—

3-A. (1) Every person who on the 3rd June 1942 was a subscriber to the Fund shall be entitled to elect whether he will be governed by rules 5 and 12 or by rule 12-A.

(2) Unless such person has within three months from the date of the publication of this rule in the official Gazette or, if he was on leave on that date, within three months of his return to duty, notified in writing to the Account Officer that he elects to be governed by rules 5 and 12 or by rule 12-A, as the case may be, he shall be deemed to have elected to be governed by rule 12-A.

(3) An election notified to the Account Officer or deemed to have been made shall be final, and if a subscriber who has elected or is deemed to have elected to be governed by rule 12-A has previously made a nomination under rule 5, the nomination shall be deemed to have been cancelled.

(4) If such person died on or after the date of the publication of this rule in the *Gazette of India* with no election made or deemed to have been made, action shall be taken in accordance with rule 12-A.

(5) If such person has died on or after the 3rd June 1942 but before the date of the publication of this rule in the *Gazette of India* and payment in accordance with clause (b) of sub-rule (1) of Rule 12 has not been made before the last named date, action shall be taken in accordance with rule 12-A.

2. In sub-rule (1) of rule 5, for the words "shall as soon as may be after joining the Fund send to the Account Officer a nomination", there shall be substituted the following words:—

"shall, unless he has, or is deemed to have elected for the provisions of rule 12-A, send to the Account Officer, as soon as may be after the coming into force of these rules or after joining the fund, whichever is later, a nomination".

3. In rule 12 for the words "on the death of a subscriber" there shall be substituted the words "if a subscriber other than one who has, or is deemed to have, elected for the provisions of rule 12-A dies".

4. After rule 12 there shall be inserted the following rule:—

"12-A. On the death of a subscriber who has, or is deemed to have, elected for the provisions of this rule the Account Officer shall take steps in consultation with Government to ascertain the person legally entitled to receive the amount at the subscriber's credit, and shall pay the amount to that person. But if a widow or children survive the deceased subscriber, then, unless the Account Officer has received from him a direction to the contrary in writing Rs. 5,000 of the sum standing to the credit of the subscriber at the time of his decease, or the whole of such sum if it be less than Rs. 5,000 shall be payable to the widow, or if there be no widow, to the children, or to such person as may be authorised by law to receive payment on behalf of the widow or the children as the case may be."

Given under my hand this 20th day of October 1943

L. S. AMERY

One of His Majesty's Principal Secretaries of State

REVENUE DEPARTMENT NOTIFICATION

The 9th December 1943

No. 27521-R.—The following notification, issued by the Government of India, Department of Indian Overseas, is republished for general information.

By order of the Governor
 P. C. DAS
Secretary to Government

New Delhi, 27th November 1943

In exercise of the powers conferred by rule 24(a) of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Asiatic British Evacuees (Census) Order, 1943, namely:—

In clause 3 of the said order for the words "in the month of November 1943" the following shall be substituted namely:—

"between the 1st November 1943 and the 21st December 1943 (both days included)".

G. S. BOZMAN
Secretary

COMMERCE AND LABOUR DEPARTMENT NOTIFICATIONS

The 7th December 1943

No. 27442-Com.—The following notification of Government of India, Department of Commerce, is republished for general information.

By order of the Governor
 W. W. DALZIEL
Secretary to Government

REGISTRATION OF ACCOUNTANTS *New Delhi, 30th October 1943*

No. 12-A(2)/43.—In pursuance of sub-rule (2) of rule 14 of the Auditor's Certificates Rules, 1932, it is hereby notified that in exercise of the powers conferred by clauses (a) and (b) of sub-rule (1) of the said rule, the Central Government has been pleased to remove the names of the following gentlemen, with effect from the 1st July 1943 from the Register of Accountants:—

Enrolment Sl. No.	No.	Name Removed Permanently
1	112	Sarma, Viswanadham Sandara Siva Rama, C.D.A., (Deceased). Messrs. Sarma and Company, Rajahmundry. Removed temporarily on receipt of request under clause (a) of sub-rule (1) of rule 14.
2	956	Das Gupta, Premtosh, B.Sc., A.S.A.A., C/o Port Trust, Karachi.
3	549	Jagannath, Curpoor Varadachari, 42, Bhuta Navas, No. 1, Matunga (G.I.P.)
4	969	Kasbekar, Sitaram Mahableshwar, C/o. Messrs. A. F. Ferguson and Company, Allahabad Bank Building, Apollo Street, Fort, Bombay.
5	886	Srinivasan, 2nd/Lt., Udamalpet Hanumana tharao, Inspector of Accounts, Calcutta Port Commissioners, Calcutta.

Enrolment Sl. No.	No.	Name
		Removed Permanently
6	736	Suktankar, Anand Shantaram, G.D.A., Pandits Building, Near Municipal Office, Jail Road, Karwar.
		Removed temporarily for non-payment of annual fee under clause (b) of sub-rule (1) of rule 14.
7	1008	Ambasankar, D., 16, V.S.V. Koil Street, Mylapore, Madras.
8	829	Basu, Sachindra Kumar, B.A., (Hons.), B.L., 68, Charakdanga Road, Calcutta.
9	437	Chetty, Voora Jagannadham, G.D.A., 188, Govindappa Naick Street. G. T. Madras.
10	1005	Gore, Hari Vasudev, B. Com., Mahagiri Road, Thana.
11	713	Khanna, Krishan Gopal, B.A., G.D.A., Messrs. K. G. Khanna, and Company. Mackeson Road, Rawalpindi.
12	620	Khosla, Balram, B.A., G.D.A., 9, Beadon Road, Lahore.
13	530	Kulkarni, Datto Bhaurao, G.D.A., Messrs. D. B. Kulkarni and Company, Belgaum.
14	691	Nissim, Nuriel James, C/o Messrs. M. M. Nassim and Company, Lakshmi Building. Sir Pheroza Mehta Road, Fort, Bombay.
15	158	Siddiqui, Habib Ahmad, G.D.A., C/o Messrs. Habib and Company, Patharia Palace, 75, Mobamedali Road, Bombay 3.
16	926	Slator, Eric Wilcox, C/o Messrs. Sharp and Tannan, Bank of Baroda Building, Apollo Street, Bombay.
17	811	Sundaram, Arumugamangalam Yagnamier, M.A., Messrs. Fraser and Ross, Post Box No. 1352, Madras.

K. G. AMBFGAOKAR
Deputy Secretary

The 7th December 1943

No. 27520-Com.—The following notification issued by Government of India Department of Commerce is republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 6th November 1943

No. 44-I.T.C./43.—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Department of Commerce Notification No. 23-I.T.C./43, dated the 1st July, 1943, namely:—

- (1) In Part III of the said Schedule—
entries relating to existing Serial No. 1, namely:—
(a) the following entries shall be inserted before the
1. Sodium acetate; Sulphate of Alumina (Iron Free); Chromium Acetate, Hydrosulphite of Soda; Rangolite C or Formosul L; Sodium Nitrate; Shirilan Paste; Desizing Agents; Levelling Agents; Penetrating Agents; Emulsifying Agents; Mordanting Agents; Turkey Red Oil; Oil and Grease Removers; Textile Oiling Agents; Solvents for Printing; Discharging Agents; Anti Reduction Kier Boiling; and Softening Agents.....28

IA. Zinc Chloride.....28(8)

(b) The existing Serial No. 1 shall be renumbered 1B.

(2) In part V of the said Schedule add the following to the existing entry in Column 2 against Serial No. 21, namely:—

“and Chromium Acetate”.

N. R. PILLAI
Secretary to the Govt. of India

The 15th December 1943

No. 28218-Com.—16 43.—The following notifications issued by the Government of India, Department of Commerce, are republished for general information.

By order of the Governor
W. W. DALZIEL
Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 13th November 1943

No. 45-I.T.C./43.—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the schedule annexed

to the Department of Commerce Notification No. 23-I.T.C./43, dated the 1st July 1943, namely:—

- (1) In Part IV of the said schedule Serial No. 161 and the entries against that Serial No. shall be deleted; and
(2) In Part V of the said schedule the following entries shall be inserted after the entries relating to Serial No. 45, namely:—

“45A Pasteboard, millboard, cardboard and strawboard, all sorts. 44(4)”
N. R. PILLAI
Secretary

IMPORT TRADE CONTROL

New Delhi, 13th November 1943

No. 46-I.T.C./43.—In exercise of the powers conferred by sub-rule (3) of Rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the Department of Commerce notification No. 23-I.T.C./43, dated the 1st July 1943, namely:—

- (1) In Part II of the Schedule against Serial No. 17, for the words “excluding those mentioned in Parts I and IV of the Schedule” occurring in column (2), substitute the following:—

“Excluding those mentioned in Parts, I, IV and V of the Schedule”.

- (2) In Part V of the said Schedule insert the following after Serial No. 62, namely:—

“A. Radium 70(1)”.

IMPORT TRADE CONTROL

New Delhi, 20th November 1943

No. 47-I.T.C./43.—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the schedule annexed to the notification of the Government of India in the Department of Commerce, No. 23-I.T.C./43, dated the 1st July 1943, namely:—

- (1) In Part IV of the said Schedule, the entries relating to Serial No. 57 shall be omitted; and

- (2) In Part V of the said Schedule, the following shall be substituted for the existing entries against Serial No. 8, namely:—

“8 Greases all sorts, not otherwise specified, including petroleum jellies; and paraffin wax 15”

N. R. PILLAI

Secretary to the Government of India

LAW DEPARTMENT

NOTIFICATION

The 13th December 1943

No. 27975-L.—The following Ordinances, promulgated by the Governor-General, are republished for general information.

By order of the Governor
W. W. DALZIEL

Secretary to Government

New Delhi, 2nd December 1943

ORDINANCE No. XLIII OF 1943

AN

ORDINANCE

to authorise the making of certain penal deductions from the pay and allowances of certain persons subject to the Indian Army Act, 1911

WHEREAS an emergency has arisen which makes it necessary to authorise the making of certain penal deductions from the pay and allowances of certain persons subject to the Indian Army Act, 1911 (VIII of 1911);

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. *Short title and commencement.*—(1) This Ordinance may be called the Penal Deductions Ordinance, 1943.
(2) It shall come into force at once.

2. *Deductions from pay and allowances of person's subject to Indian Army Act, 1911.*—(1) In addition to and without derogation from the provisions of sub-section (2) of section 50 of the Indian Army Act, 1911 (VIII of 1911), penal deductions may be made from the pay and allowances of a person subject to the Indian Army Act, 1911 (VIII of 1911) other than an Indian commissioned officer for recovery of any sum required to pay a fine imposed on him by the Head a training establishment as defined in clause (j) of section 2 of the National Service (Technical Personnel) Ordinance, 1940 (II of 1940), in which he is for the time being undergoing training, in respect of

an act or omission for which the Head of the establishment could, if he were the employer in an industrial establishment to which the Payment of Wages Act, 1936 (IV of 1936), applies, in accordance with the provisions of that Act, impose a fine of similar amount on a person employed in such industrial establishment.

(2) The provisions of sections 51 and 52, of the Indian Army Act, 1911 (VIII of 1911), shall apply to any deduction made under this Ordinance as they apply to deductions authorised under the said Act, and the proviso to sub-section (2) of section 50 of the said Act shall have effect as if a deduction made under this Ordinance were a deduction made under any of the clauses (e) to (g), both inclusive, of the said sub-section.

WAVELL

Viceroy and Governor General

ORDINANCE No. XLIV OF 1943

AN

ORDINANCE

further to amend the Defence of India Act, 1939

WHEREAS an emergency has arisen which makes it necessary further to amend the Defence of India Act, 1939 (XXXV of 1939), for the purpose hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor General is pleased to make and promulgate the following Ordinance:—

1. *Short title and commencement*—(1) This Ordinance may be called the Defence of India (Second Amendment) Ordinance, 1943.

DEPARTMENT OF SUPPLY AND TRANSPORT
NOTIFICATIONS

The 14th December 1943

No. 11096-S.T.—The following notification issued by the Government of India, Department of Food, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, the 26th October 1943

No. 1-SC (2)/43—In pursuance of sub-clause (a) of clause 2 of the Sugar and Sugar Products Control Order, 1943, and of that order as applied to certain Administered

(2) It shall come into force at once.

2. *Amendment of section 6, Act XXXV of 1939*—In clause (5) of section 6 of the Defence of India Act, 1939 (XXXV of 1939)—

(a) for sub-clause (a) the following sub-clauses shall be substituted, namely:—

“(a) in section 53, for regulation (2) the following regulation had been substituted, namely:—

“(2) Judgment of death shall not be passed on any prisoner unless all the officers present at the court martial, where the number is less than five, and in other cases a majority of not less than two-thirds of the officers present, concur in the sentence.”

(b) in sub-section (2) of section 57A, for the word “commander” the words “substantive or acting commander” had been substituted;

(c) in section 58—

(i) in regulations (1) and (16) for the word “five” the word “three”, in regulation (7) for the words “the president is a captain” the words “the president is a substantive or acting commander”, in regulation (15) for the word “four” the word “two” had been substituted;

(ii) regulation (3) had been omitted”; and

(b) existing sub-clause (b) shall be relettered as sub-clause (d).

WAVELL

Viceroy and Governor General

Areas and in supersession of the notifications of the Sugar Controller for India No. 1-SC (2)/42, dated the 10th August 1942, No. 1-SC (2)/42, dated the 28th December 1942, No. 1-SC (2)/42, dated the 24th May 1943, No. 1-SC (2)/43, dated the 13th January 1943, No. 1-SC (2)/43, dated the 15th January 1943 and No. 1-SC (2)/43, dated the 2nd April 1943, I. N. C. Mehta, Sugar Controller for India, hereby authorise the authorities specified in column 2 of the Schedule hereto annexed to exercise the powers of the Controller under such clauses of the said Order as are specified in the corresponding entry in column 3 of the said schedule within the area specified in the corresponding entry in column 1 thereof subject to such directions as may be issued by me from time to time.

SCHEDULE

1 Area	2 Designation of Authority	3 Clause or sub-clause of the Order
1. Province of Madras	Commissioner of Civil Supplies, Madras	5, 6 (2) (a), 7 (1) (ii) and (iii) and 8 (1).
2. Province of Bombay	Director of Civil Supplies, Bombay Additional Director of Civil Supplies, Bombay	5, 6 (2) (a), 7 (1) (ii) and 8 (1). 7 (1) (iii).
3. Bengal	Director of Civil Supplies, Bengal	5, 6 (2) (a), 7 (1) (ii) and 8 (1).
4. The United Provinces	Chairman, Sugar Commission, U. P. and Bihar	5, 6 (2) (a), 7 (1) (ii) and 8 (1).
5. The Punjab	Director of Civil Supplies, Punjab	5, 6 (2) (a), 7 (1) (ii) and 8 (1).
6. Bihar	Chief Controller of Prices, and Supplies, Bihar	5, 6 (2) (a), 7 (1) (ii) and 8 (1).
7. The Central Provinces and Berar	Director of Food Supplies, Central Provinces and Berar	5, 6 (2) (a) and 8 (1).
8. Assam	Director of Supplies, Assam	5, 6 (2) (a) and 8 (1).
9. North-West Frontier Province	Chief Price Controller, North-West Frontier Province	5, 6 (2) (a) and 8 (1).
10. Orissa	5, 6 (2) (a), 7 (1) (ii) and 8 (1).
11. Sind	Director of Civil Supplies and Chief Controller of Prices, Sind.	5, 6 (2) (a) and 8 (1).
12. Br. Baluchistan	Director of Food Supplies in Beluchistan	5, 6 (2) and 8 (1).
13. Province of Delhi	Director of Civil Supplies, Delhi	5 and 6 (2) (a).
14. Ajmer-Merwara	Commissioner, Ajmer-Merwara	5 and 6 (2) (a).
15. Coorg	Chief Commissioner, Coorg	5 and 6 (2) (a).
16. Panth Piploda	Chief Commissioner, Panth Piploda	5 and 6 (2) (a).
17. Administered areas and Railway lands in the Western India States Agency.	Director of Food Supplies, Kathiawar	4, 5, 6 and 8.
18. Thana Circles and Railway lands in the Western Kathiawar Agency.	Political Agent, Western Kathiawar Agency	5 and 6.
19. Wadhwan Civil Station, Thana Circles and Railway lands in the Eastern Kathiawar Agency.	The Political Agent Eastern Kathiawar Agency	5 and 6.
20. Sadra Bazar, Thana Circles and Railway lands in the Sabarkantha Agency.	The Political Agent, Sabarkantha Agency	5 and 6.
21. Rajkot Civil Station	The Officer-in-Charge, Rajkot Civil Station	5 and 6.

N. C. MEHTA
Sugar Controller

The 14th, December 1943

No. 11098—II G.P.-143-S. T.—The following notification issued by the Government of India in the Department of Food is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Delhi, 18th November 1943

No. 11-SC.(17)/43.—In pursuance of sub-clause (a) of clause 2 of the Gur Control Order, 1943, I, N. C. Mehta, Gur Controller for India, hereby authorise the authorities specified in column 2 of the schedule hereto annexed to exercise within the Province specified in the corresponding entry in column 1 thereof, and subject to such directions as may be issued by me from time to time the powers of the Controller under clause 3 of the said Order.

SCHEDULE

1 Province or Area	2 Designation of authority
1. Madras ..	Commissioner of Civil Supplies, Madras
2. Bombay ..	Director of Civil Supplies, Bombay
3. Bengal ..	Director of Agriculture, Bengal
4. The United Provinces ..	Additional Deputy Secretary, Civil Supplies Department, United Provinces.
5. The Punjab ..	Director of Civil Supplies, Punjab.
6. Bihar ..	Chief Controller of Prices and Supplies, Bihar.
7. The North West Frontier Province. ..	Chief Price Controller, North West Frontier Province.
8. Orissa ..	Controller of Supply and Transport, Orissa, Cuttack.

N. C. MEHTA
Gur Controller

The 15th December 1943

No. 11161-S.T.—The following notification, issued by the Government of India, Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 2nd December 1943

No. 34-Tex.A.(15)-243—In pursuance of clause 10 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following amendment shall be made in the Textile Commissioner's notification No. 34-Tex. A.(15)-243, dated the 23rd November 1943, published in the *Gazette of India Extraordinary*, dated the 24th November 1943, namely:—

At the end of paragraph 2 the following paragraph shall be added, namely:—

"3. Nothing in this notification shall apply to cloth or yarn originally contracted for delivery in December 1943 and delivered after the 30th November 1943 but before the 1st January 1944 by—

- (i) a manufacturer who only carries out processes subsequent to the process of weaving, or
- (ii) a hand dyer, or
- (iii) a hand printer, or
- (iv) a power loom unit consisting of not more than 25 power looms."

M. K. VELLODI

Textile Commissioner

The 15th December 1943

No. 11165-S.T.—The following notifications issued by the Government of India in the Department of Industries and Civil Supplies are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 1st December 1943

No. 1243-CG(CS)—In exercise of the powers conferred upon me by Section 12 of the Hoarding and Profiteering Prevention Ordinance, 1943, I hereby direct all manufacturers of woollen cloth, including mills and power looms but not including hand looms, to supply to the Office of the Controller General of Civil Supplies, New Delhi, on or before the 18th December 1943, the following information:—

1. Name of the manufacturing firm
2. Place where the manufacture is carried on and the address of the firm.
3. Articles and varieties manufactured

4. Cost of production of each of the varieties manufactured.

5. Profit margin between ex-factory price and retail price in respect of these varieties before the war, and the profit margin claimed under section 6 of the Ordinance in the prevailing conditions of to-day.

6. Whether it will be possible for the manufacturer to mark the retail selling price of each piece of cloth as in the manner laid down for the marking of retail prices of cotton cloth by the cotton mills.

7. Whether the manufacturer also sells retail or only wholesale.

8. The wholesalers and retailers to whom the manufacturer normally sells his goods together with their addresses.

2. This order applies to the manufacture of woollen cloth other than that purchased by the Government of India, Department of Supply.

New Delhi, 1st December 1943.

No. 1/2/43-CG(CS)—In exercise of the powers conferred upon me by sub-section (4) of section 7 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), I hereby specify the following articles for the purposes of the said section:—

1. Cigarettes
2. Foodstuffs (other than foodgrains) including tinned provisions, bottled provisions and infant foods
3. Cooking fats
4. Ghee
5. Vegetable Ghee
6. Vegetable oils (groundnut, cocoanut and other oils)
7. Spices, chillies and tamarind
8. Salt
9. Tea
10. Tobacco
11. Wines, spirits and potable liquors
12. Agricultural implements
13. Fertilisers
14. Cement
15. Coir and coir products
16. Cutlery
17. Dyes and others chemicals
18. Electric bulbs
19. Leather and leather goods
20. Matches
21. Paints and varnishes
22. Timber
23. Motor Vehicle spare parts and accessories

New Delhi, 1st December 1943

No. 1243-CG(CS)—In exercise of the powers conferred upon me by section 11 of the Hoarding and Profiteering Prevention Ordinance 1943, I hereby direct all dealers in woollen cloth articles and goods in all the district headquarters towns of all British Indian Provinces to mark woollen articles exposed or intended for sale with the sale prices, or where the marking of articles is not feasible, to exhibit on the premises a price-list of articles held by such dealer for sale in accordance with the following instructions within 15 days of the publication of this order in the official Gazette:—

1. Prices once marked shall not be altered except with the previous consent of the Controller General.

2. Printed or typewritten list in duplicate must be submitted to Controller General of Civil Supplies. One copy will be returned countersigned which must be displayed in a prominent place in the shop.

3. The prices shall be so marked as to comply with the provisions of the Ordinance.

4. No sale will be refused if a purchaser is willing to purchase an article at the price marked, unless the dealer has good reasons to believe that the purchaser is wanting to purchase the article for sale.

5. The prices will be marked in blue or black ink if the article is of Indian manufacture, and in red ink if the article is of foreign manufacture.

6. This order shall be displayed prominently in the shop, preferably as near the seat of the Manager of the shop as possible.

C. C. DESAI
Controller General of Civil Supplies